

(b) if so, the details thereof during the last three years;

(c) whether there is any proposal under consideration of the Government to encourage the applicants for setting up of sugar mills in the backward areas; and

(d) if so, the details thereof?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) to (d). The Government announced an Incentive Scheme on 10th March, 1993 for setting up of new sugar factories and expansion projects licensed/to be licensed during the period 7.9.90 to 31.3.94. The incentives are in the form of higher free-sale quota subject to the fulfilment of various conditions stipulated in the Incentive Scheme. Incentives have been given to 27 New Sugar factories during the last three years. The Incentive Scheme is applicable mainly to sugar units set up/expanded with a capacity of 2500 TCD. The Scheme also covers the sugar factories established with a minimum capacity of 1750 TCD in the areas decalred as industrially backward by the Government of India Ministry of Industry

Production of Sugar

*235. SHRI PRAMOD MAHAJAN :
DR. LAXMINARAYAN PANDEY

Will the Minister of FOOD be pleased to state :

(a) the total production of sugar in the country during 1994-95 and 1995-96.State-wise;

(b) the quantity of sugar stored as reserves for domestic use during the above period, year-wise;

(c) the quantity of sugar exported out of the total reserved stock during the above period, year-wise;

(d) the quantity of sugar stock with the sugar mills at the end of June 1996; and

(e) the expected production and consumption of sugar during the current year?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) A statement showing State-wise production of sugar during the whole season 1994-95 and 1995-96 upto 22nd June, 1996 is enclosed

(b) the entire quantity of sugar produced is released as per the authorisation issued by the Directorate of Sugar and is, therefore, available for domestic use, if deemed necessary.

(c) During 1994-95 and 1995-96, ten lakh tonnes of sugar have been notified for commercial export. Against this, as per the information received from the exporting agency ISGIEIC, 9.11 lakh tonnes have been contracted

for purposes of export. The quantity shipped out upto 11.7.1996 was 5.94 lakh tonnes.

(d) The sugar factories held 115.39 lakh tonnes (Prov.) of sugar as on 22.6.1996.

(e) The production of sugar in the sugar season 1st October, 1995 to 30th September, 1996 is expected to be about 162 lakh tonnes. Against this, the sugar released by way of levy and offtake of freesale sugar in the market accounted for 92.63 lakh tonnes between 1st October, 1995 and 22nd June, 1996. The indicative additional requirement of sugar for the period upto the close of the sugar season i.e. 30th September, 1996 would work out to be 33.46 lakh tonnes. In total therefore, the consumption during the sugar season 1995-96 would work out to about 130.00 lakh tonnes.

STATEMENT

Statewise production of sugar during the whole season 1994-95 and 1995-96 (upto 22nd June, 1996)

(lakh tonnes)

State	1994-95	1995-96 upto 22.6.96
Punjab	3.19	6.31
Haryana	3.43	4.52
Rajasthan	0.18	0.31
Uttar Pradesh	36.09	43.17
Madhya Pradesh	0.70	1.29
Gujarat	7.59	11.26
Maharashtra	50.25	53.03
Bihar	3.94	3.78
Assam	0.07	0.07
Orissa	0.44	0.82
West Bengal	0.07	0.08
Nagaland	0.01	0.01
Andhra Pradesh	8.74	8.58
Karnataka	12.25	12.01
Tamil Nadu	18.59	13.12
Pondicherry	0.62	0.54
Kerala	0.11	0.11
Goa	0.16	0.19
All India	146.43	159.20

[English]

Impact of Economic Reforms Programme

*236. SHRI BIR SINGH MAHATO Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there has been visible improvement in airport infrastructure and services since the introduction of the economic reform programmes; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). The Economic reform programme has encourage the operation of private airlines in the domestic sector. Consequently, airports have been made more customer friendly, with augmentation of passenger amenities for better baggage handling and check in facilities. Adequate facilities for private airlines have been provided for parking and maintenance of aircraft. New terminal buildings to cater to increased number of passengers have been commissioned. In addition to the major airports 14 airports are also being developed for limited international operation.

[Translation]

Connecting All District Headquarters with STD

*237. SHRI VIRENDRA KUMAR SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal under consideration of the Government to connect all the District Headquarters of the country with STD facility,

(b) if so, by when; and

(c) the details of the District headquarters already connected with STD facility. State-wise?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b). All the 522 District Headquarters in the country have already been connected with STD facility.

(c) The details are given in enclosed statement.

STATEMENT

Details of District Headquarters (DH Qs) with STD Facility As on 30.6.96

S.No	Name of State	Total DHQS
1	2	3
1	Andhra Pradesh	23
2	Arunachal Pradesh	13
3	Assam	23
4	Bihar	55
5	Goa	2
6	Gujarat	19
7	Haryana	17
8	Himachal Pradesh	12
9	Jammu & Kashmir	14
10	Karnataka	20
11	Kerala	14
12	Madhya Pradesh	45
13	Maharashtra	31

1	2	3
14.	Manipur	8
15.	Meghalaya	7
16.	Mizoram	3
17.	Nagaland	7
18.	Orissa	30
19.	Punjab	17
20.	Rajasthan	31
21.	Sikkim	4
22.	Tamil Nadu	25
23.	Uttar Pradesh (E)	42
24.	Uttar Pradesh (W)	26
25.	West Bengal	18
26.	Tripura	4
Total		510
Union Territories		
1.	Andaman Nicobar	2
2.	Dadra Nagar Haveli	1
3.	Chandigarh	1
4.	Damand & Diu	2
5.	Delhi	1
6.	Lakshadweep	1
7.	Pondicherry	4
Total		12

[English]

Development of Scheduled Castes And Scheduled Tribes

*238. SHRI K.S.R. MURTHY : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that under Special Component Plan and Tribal Sub-Plan, 22% of the Government's Plan budgets are to be earmarked for the development of SCs/STs;

(b) if so, whether any allocation has been made in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) According to guidelines of the Government, the proportion of total Plan outlays of the States and Union Territories to be earmarked for the Special Component Plan and Tribal Sub-Plan should be at least equivalent to the proportion of the Scheduled Castes and Scheduled Tribes in the total population of the respective States/Union Territories. Similarly, the Central Ministries/Departments are expected to earmark